

(X)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 15 OF 1992

Case No.

DATE OF DECISION 11-6-1996

Anant K. Sata, **Petitioner**

Mr. J.A. Adeshra, **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondents**

Mr. Akil Kureshi, **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. M. Radhakrishnan, Admn. Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Anant K. Sata,
Patrakar Colony
Ahmedabad.

(6) Applicant.

(Advocate: Mr.J.A.Adeshra)

versus.

1. Union of India,
Notice to be served through
The Secretary,
Ministry of Information &
Broadcasting,
Shastri Bhavan, New Delhi.

2. The Director General,
Doordarshan,
Mandi House, New Delhi.

3. The Director,
Doordarshan Kendra,
Thaltej Road,
Ahmedabad.

.... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A. No. 15 OF 1992

Date: 11-6-1996.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

In this O.A. the applicant has challenged the order by which he was transferred from Ahmedabad to Rajkot. During the pendency of the O.A., the applicant has retired with effect from 31st March, 1996 and, in view of that, Mr. Adeshra states that this matter has become infructuous and may be disposed of accordingly. O.A. stands dismissed as having been rendered infructuous, No order as to costs.


(V. Radhakrishnan)
Member(A)


(N.B. Patel)
Vice Chairman